

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. 992/92  
~~XXXXXX~~

198

DATE OF DECISION 28.9.1992Shri Anjan Kumar Chatterjee PetitionerShri S.G.Aney Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Advocate for the Respondent(s)

## CORAM

The Hon'ble Mr. Justice S.K.Dhaon, Vice Chairman

The Hon'ble Mr. M.Y.Priolkar, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

*S.K.Dhaon*  
(S.K.Dhaon)  
Vice Chairman

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY

DA.NO. 992/92

Shri Anjan Kumar Chatterjee ... Applicant  
V/S.  
Union of India & Ors. ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice S.K.Dhaon  
Hon'ble Member (A) Shri M.Y.Priolkar

Appearance

Shri S.G.Aney  
Advocate  
for the Applicant

ORAL JUDGEMENT

Dated: 28.9.1992

(PER: S.K.Dhaon, Vice Chairman)

By a general order dated 4.6.1992, 39 officers including the applicant were transferred to different places. The applicant was transferred from Nagpur to Shillong. The applicant, it appears, made a representation to the Director General, Geological Survey of India, Calcutta and upon that representation, that officer on 20/21.7.1992 deferred the transfer of the applicant and some other officers. In the case of the applicant, the <sup>implementation</sup> petition of the order of transfer was deferred upto 1.10.1992. No decision has been given on the representation, the applicant on 9.9.1992 made another representation.

2. The applicant apprehends that he may be forced to go to Shillong on or after 1.10.1992 even during the pendency of his representation. He has, therefore, approached this Tribunal by means of this application.

3. The Director, Geological Survey of India, Calcutta shall endeavour to dispose of the representation of the applicant as expeditiously as possible. If he decides to

reject the same, he shall pass a speaking order. Till the representation is disposed of, the order of transfer as shall be kept in abeyance in so far it relates to the applicant. With these directions this application is disposed of finally. O

4.

Dasti.

*Yashin*  
(M.Y.PRIOLKAR)  
MEMBER (A)

*Sug*  
(S.K.DHAON)  
VICE CHAIRMAN